

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process)
Regulations, 2016)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF BLAZE PROMOTERS
PRIVATE LIMITED**

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	BLAZE PROMOTERS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	16/01/2006
3.	Authority under which corporate debtor is incorporated /registered	Registrar of Companies, RoC-Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45201DL2006PTC144856
5.	Address of the registered office and principal office (if any) of corporate debtor	Regd. Office -102, Antriksh Bhawan, 22, K.G. Marg, Connaught Place, New Delhi, Delhi, India, 110001 Principal office -Vatika Triangle, Seventh Floor, Sushant Lok, Phase-I, M.G. Road, Gurgaon, Haryana - 122002
6.	Date of closure of Insolvency Resolution Process	11/09/2025 and order provided on 03/02/2026
7.	Liquidation commencement date of corporate debtor	11/09/2025 and order provided on 03/02/2026
8.	Name and registration number of the insolvency professional acting as liquidator	RAJIV BAJAJ M.No.8800794355 IBBI/IPA-002/IP-N00276/2017-18/10834
9.	Address and e-mail of the liquidator, as registered with the Board	B-269, LOWER GROUND FLOOR, CHHATARPUR ENCLAVE, PHASE-2, NEW DELHI-110074 Email: rbajajip@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	B-269, LOWER GROUND FLOOR, CHHATARPUR ENCLAVE, PHASE-2, NEW DELHI-110074 Email: liqblaze@gmail.com
11.	Last date for submission of claims	07/03/2026

Notice is hereby given that the National Company Law Tribunal New Delhi Bench-II has ordered the commencement of liquidation of the **BLAZE PROMOTERS PRIVATE LIMITED** on 11.09.2025 and order provided on 03.02.2026 by the erstwhile resolution professional.

The stakeholders of **BLAZE PROMOTERS PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before 07.03.2026 to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.



Date: 06.02.2026
Place: New Delhi.

Rajiv Bajaj
Liquidator of **BLAZE PROMOTERS PRIVATE LIMITED**

IBBI/IPA-002/IP-N00276/2017-18/10834
AFA Valid till 31.12.2026